CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 208/MP/2026

Subject	:	Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreement dated 3.6.2021 seeking declaration of the Working Group Report, 2022 as a Change in Law Event and consequential determination of quantum and mechanism of compensation on account of Change in Law event.
Petitioner	:	NTPC Renewable Energy Limited (NTPCREL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) and Ors.
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NPTCREL Shri Nikunj Bhatnagar, Advocate, NTPCREL Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL Shri Rahul Ranjan, Advocate, SECI Ms. Mandakini Ghosh, Advocate, SECI Shri Debajyoti Majumdar, NLDC Shri Ashok Rajan, NLDC Ms. Himani Dutta, NLDC Mr. Alok Kr. Mishra, NLDC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for a detailed hearing. The learned counsel for the Petitioner, however, submitted that the present Petition seeks Change-in-Law relief on account of the issuance of the Working Group Report, 2022, and that, in compliance with the directions issued vide the Record of Proceedings dated 11.08.2026, the Petitioner has filed its submissions on the jurisdictional aspect.

2. The learned counsel for the Respondent, CTUIL, submitted that the Record of Proceedings dated 11.08.2026 inadvertently recorded that the CTUIL sought the liberty to file/ upload its reply. As no reliefs have been sought against it, CTUIL does not wish to file any reply in the matter.

3. The learned counsel for the Respondent, SECI, submitted that SECI has already filed its reply on 31.7.2026.

4. After hearing the learned counsel for the parties, the Commission directed as under:

(a) The Petitioner to implead Rajasthan SLDC and the end Procurers of its Project as Respondents and to file a revised memo of parties within four days.

(b) Issue notice to these newly impleaded Respondents.

(c) The impleaded Respondents to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

5. The Petition will be listed for hearing on **7.1.2027**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)